

CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI

OA No.210/49/2019

Dated this Friday the 14th day of June, 2019

Coram: Dr. Bhagwan Sahai, Member (A).  
R.N. Singh, Member (J).

1. All Reservation and Commercial Employee Welfare Association (Reg No.F-32190 (M), through its Vice President Sh. Ravindra Joharle, Aged 59 years, Working as Chief Inquiry Cum Reservation Supervisor, Bandra Terminals, Residing at: C11, Jay Swagat Society, Sheetal Nagar, Virar (W) 401 303.
2. It's General Secretary Deependra Shrivastava, Aged 61 years, Retd. Chief Reservation Supervisor Mumbai Division Western Railway, Residing at 101-B, Rashmi Regency Phase 1, Vasai New Link Road, Achole, Nallasopara (E) 401 209.
3. Vilas Naik, Aged 54 years, Working as Chief Reservation Supervisor, Mumbai Central 400 008. Residing at M 54, 2-1002, Balaji Garden, New Ayre Road, Dombivali (E) 421 201.
4. Sudhakar Shetty aged 54 years, Working as Reservation Supervisor (Hardware Instructor), Under Chief Commercial Manager, Churchgate-400 020.

...Applicants.

( By Advocate Ms. Priyanka Mehndiratta ).

Versus

1. The Union of India through  
The Secretary,  
Railway Board,  
Ministry of Railways,  
Rail Bhavan, New Delhi-110001.
2. The Deputy Director-II/Estt(NG) I,  
Railway Board,  
Rail Bhavan, New Delhi-110 001.
3. The General Manager,  
Western Railway,  
Churchgate, Mumbai-400 020.
4. The Divisional Railway  
Manager (E) BRC,  
Divisional Office,  
Pratap Nagar,  
Vadodara - 390004.

... Respondents.

( By Advocate Sheri S. Ravi ).

O R D E R (O R A L)  
Per : R. N. Singh, Member (Judicial)

Present.

1. Ms. Priyanka Mehndiratta, learned counsel for the applicant.
2. Sh. S. Ravi, learned counsel for the respondents.
3. At the outset, the learned counsel for the respondents has submitted that the OA has become infructuous as the impugned RBE No.28/2018 dated 22.02.2018 issued by the Railway Board, Ministry of Railways, Government of India (Annex A-1) has been reviewed by the respondents and the same has been

replaced by RBE No.59/2019 dated 05.04.2019. Its copy has already been supplied to the learned counsel for the applicant and has also been placed on record. He further submits that the impugned letter dated 22.11.2018 (Annex A-2) is consequent of the impugned RBE dated 22.02.2018.

4. In view of the aforesaid, after arguing for some time the learned counsel for the applicant under instructions from the applicant no.2 who is present in court, seeks permission to withdraw the OA with liberty to challenge the RBE No.59/2019 dated 05.04.2019 in accordance with law.

5. In view of the above, the OA is dismissed as withdrawn with liberty in accordance with law.

6. There shall be no order as to costs.

(R. N. Singh)  
Member (J)

(Dr. Bhagwan Sahai)  
Member (A)

V.

JD  
28/6/17

